FILLING UP OF POSTS OF DIVISIONAL ENGINEERS (SENIOR SCALE) ON SOUTH CENTRAL RAILWAY

4958. SHRI S. D. SOMASUNDARAM: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that there were 22 vacancies in the cadre of Divisional Engineers (Senior Scale) during the period from 2nd October, 1966 to 30th June, 1969 in the South Central Railway;

(b) whether it is also a fact that one-third of the above vacancies should go to promoted Class II Officers and a certain percentage to officers with meritorious service as per rules, whereas the above vacancies were filled up, by promoting 8 class I Officers, 7 temporary officers and transferring 7 senior officers from other Railways; and

(c) if so, the reasons therefor?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON): (a) No.

(b) No-Senior Scale (Class I) posts are filled by Class I (Junior Scale) officers, Temporary officers and impanelled Class II officers, in that order.

(c) Does not arise.

RAILWAY LINE FROM MAYURAM TO KARAIKKUDI (SOUTHERN RAILWAY)

4959. SHRI S. D. SOMASUNDARAM: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the Railway line between Mayuram and Karaikkudi is being strengthened in order to allow heavy engines;

(b) if so, the distance upto which the strengthening is over and the time by which the remaining work is expected to be completed; and

*(c) the reasons for the delay in completing this work?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON): (a) Yes.

(b) and (c). The entire Section from Mayuram to Karaikkudi has been relaid, and the ballasting of track has been completed from Mayuram to Tiruvarur. The work of ballasting the section from Tiruvarur to Karaikkudi is in progress and is expected to be completed during 1970-71.

IMPORT OF CABLES

4960. SHRI R. K. BIRLA: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that cables including 11 KV trailing and quarry mining cables are being imported;

(b) if so, the quantity of each kind of cables imported during the period from April, 1968 to February, 1969 and the value thereof and from which country;

(c) whether it is also a fact that there is excess capacity in the cable industry and full know-how is available in the country;

(d) if so, the reasons for the import and the steps being taken by Government to make best use of the excess capacity and know-how; and

(e) whether there is a persistent demand made by the cable industry for banning the import of all cables including 11 KV trailing and quarry mining cables and, if so, the reaction of Government to the demand and the action being taken in the matter?

THE MINISTER OF INDUSTRIAL DEVELOPMENT INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) and (b). Certain types of telecommunication cables and power cables beyond 33 KV and other specialised categories of cables are permitted for import and the relevant figures of import for the period April 1968 to February, 1969, are given in the Statement laid on the Table of the House. [*Placed in library. See* No. LT-2497/69]

(c) and (d). There was some under-utilisation of capacity in the cable industry during the past 2 years because of slackening of demand of power cables by the Electricity Boards and other users, but the situation is reported to be improving. Technical know-how is available in the country except for power cables beyond 33 KV and for PVC cables above 1·1 KV.

The import of cables is restricted to types which are not being manufactured or are not manufactured in adequate quantities by the indigenous manufacturers.

Government have permitted manufacturers' to diversify into any "new article" upto 25% of the licensed capacity without a licence subject to certain conditions.

(e) No Sir.

कुछ राज्यों के विधायकों की 5वीं विचार गोष्ठी में विधान मंडलों के कृत्यों पर विचार-विमर्श

4961. **श्री मोलहू प्रसाद** : क्या **विधि तथा समाज कल्याण** मंत्री यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि उत्तर प्रदेश, बिहार, मध्य प्रदेश के विधायकों तथा दिल्ली महानगर परिषद के पार्षदों की अक्तूबर, 1969 में हुई पांचवीं विचार-गोष्ठी में लोकतन्त्र में विधान मंडलों के कृत्यों पर विचार किया गया था ;

(ख) यदि हां, तो किस-किस विभाग के किन-किन लोगों ने उक्त विचार गोष्ठी में भाग लिया था और उनके पद-नाम तथा पते क्या हैं ;

(ग) इस विचार-गोष्ठी का आयोजन किस संस्था ने किया था और उस पर मदवार कितना-कितना खर्च हुआ; और

(घ) उक्त विचार गोष्ठी में व्यक्त किये गये मतों का ब्यौरा क्या है और किन-किन बातों पर मतैक्य रहा?

विधि तथा समाज कल्याण मन्त्रालय में उप-मंत्री (श्री मु० यूनस सलीम) : (क) से (घ). यह प्रश्न प्रत्यक्ष रूप से लोक सभा में प्रक्रिया तथा कार्य संचालन नियम के नियम 41 के उपनियम (2) के खण्ड (VII) और खण्ड (XVI) के क्षेत्र में आता है और इस लिए सरकार के पास इस विषय में कोई भी जानकारी नहीं है ।

अंधे तथा विकलांग बच्चों के लिए विश्व संगठनों द्वारा सहायता

4962. **श्री ओंकार लाल बेरवा** : क्या **विधि तथा समाज कल्याण** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अन्तर्राष्ट्रीय संगठनों ने अंधे तथा विकलांग बच्चों को सहायता देने के बारे में घोषणा की है ;

(ख) यदि हां, तो किन देशों ने उक्त घोषणा के बारे में सहमति प्रकट की है; और

(ग) इस सम्बन्ध में योजना की रूप रेखा क्या है ?

विधि मन्त्रालय और समाज कल्याण विभाग में राज्य मंत्री [डा० (श्रीमती) फूलरेणु गुह] : (क) ऐसी किसी घोषणा के बारे में हमें सूचना नहीं मिली है ।

(ख) और (ग). प्रश्न नहीं उठते ।

राउरकेला उर्वरक कारखाने में तैयार होने वाले उर्वरकों के अधिक मूल्य

4963. **श्री महाराज सिंह भारती** : क्या **इस्पात तथा भारी इंजीनियरिंग** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राउरकेला उर्वरक के मूल्य हमेशा अधिक होते हैं क्योंकि नेफथा बहुत दूर से लाना पड़ता है और वहां उसका मूल्य 120 रुपये की बजाय 250 रुपये प्रति मीटरी टन है और एक कारण यह भी है कि अमोनियम नाइट्रेट नम जलवायु के कारण पिंडरूप धारण कर लेता है और उर्वरक तैयार करने के बाद जो कचरा माल बच जाता है उसका फिर से उपयोग नहीं किया जा सकता; और

(ख) यदि हां, तो इस कारखाने को लाभ पर चलाने, नेफथा को सस्ती दरों पर उपलब्ध कराने और नम जलवायु के अनुकूल कुछ